

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8066 of 2021

Sanjay Saw Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. A.K. Chaturvedy, Advocate
For the State : APP

Order No. 02: Dated: 7th September, 2021

Heard the parties.

The petitioner is an accused in connection with Pratappur P.S. Case No. 32 of 2021.

When the informant was going to answer the call of nature her neighbor Madhusudan Kumar had forcibly committed rape upon on her. On 24.02.2021 the said Madhusudan Kumar had tried to outrage her modesty but the husband of the informant had seen such act and he scolded him at which Madhusudan Kumar had abused and assaulted her husband and father-in-law. Further allegation has been levelled against the petitioner that he had entered into the place of occurrence and had assaulted the husband of the informant on his head who suffered several injuries.

It appears that on the same allegation one of the co-accused has been granted anticipatory bail by this Court in A.B.A. No. 4459 of 2021. So far as the petitioner is concerned he is said to have assaulted the husband of the informant with an iron rod. Petitioner is in custody since 07.04.2021.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Sub-Divisional Judicial Magistrate, Chatra, in connection with Pratappur P.S. Case No. 32 of 2021.

(Rongon Mukhopadhyay, J.)

MM